PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Sub: High Court of Andhra Pradesh – Amendment of the first para of Standing Order No. 170 of the High Court Standing Orders 2004 – **NOTIFIED.**

ORDER ROC.NO 774/SO/2023, DATED: 2201.2024.

The High Court has considered the issue regarding pendency and disposal of cases in the District Courts and resolved to amend the first para of Standing Order No. 170 to the High Court Standing Orders 2004 relating to conduct of "Inspection of District Courts" by the High Court and after amendment, the first para of Standing Order No.170 reads as under:

STANDING ORDER--170

"All the District & Sessions Courts and Additional District & Sessions Courts in the State shall be inspected by the High Court once in a year regularly, as per Rule 256 of the Criminal Rules of Practice. The said inspection of the District Courts and Additional District Courts will ordinarily be held on non-working days i.e. Saturdays and Sundays. The period of inspection shall be for a calendar year."

The said amended first para of standing Order No. 170 to the High Court Standing Orders, 2004, will come into force with immediate effect.

REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website].
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.